

(2021) 02 SHI CK 0232
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 910 Of 2021

Dr. Vishal Patil

APPELLANT

Vs

State Of Himachal Pradesh & Another

RESPONDENT

Date of Decision : 19-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0232

Hon'ble Judges : Vivek Singh Thakur, J

Bench : Single Bench

Advocate : Amar Dev Sharma, Dinesh Thakur

Final Decision : Disposed Of

Judgement

Vivek Singh Thakur, J

1. Notice. Mr. Dinesh Thakur, learned Additional Advocate General appears and accepts service of notice for the respondents and seeks time to file reply.

2. The present petition has been filed seeking a direction to the respondents to consider his representation to transfer him from the present place of posting which is a tribal area, to the station of his choice as mentioned in his representation dated 7.11.2020 (Annexure P-3) on the basis of the provisions of the transfer policy.

3. At this stage, learned Counsel for the petitioner submits that the petitioner would be contented in case the respondent/competent authority is directed to consider and decide the representation of the petitioner for his transfer from the present place of posting to the station of choice, as per the transfer policy, within a time bound manner.

4. In view of the order proposed to be passed hereinafter, no reply/instruction is required to be called from the respondents.

5. In view of the above, present petition is disposed of with a direction to Secretary (Animal Husbandry) to the Government of Himachal Pradesh, to

consider and decide the representation (Annexure P-3) which is pending consideration since November, 2020, on or before 24th March, 2021, by

addressing the grievance of the petitioner as narrated in the petition and by giving opportunity of hearing to the petitioner, if desired so, by passing a

speaking and reasoned order, in accordance with the transfer policy.

6. Parties may produce the downloaded copy of the order passed by the Court before the Authorities concerned if required and the concerned

Authority shall not insist for the certified copy of the order, rather passing of the order can be verified from the web-page of this Court.

Petition stands disposed of in the aforesaid terms. Pending miscellaneous applications, if any, also stand disposed of accordingly.